

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Under the New Coal Distribution Policy (NCDP) of 2007 the State Governments have to ensure that the legitimate coal requirements of small and medium consumers located in their States are properly analysed and suitable action is taken for meeting the requirements, to the extent feasible. The State nominated agencies, through whom coal is supplied to small and medium scale industries having the requirement of less than 4200 tonnes per annum, have not reported any specific complaint about closure of small and medium scale industry due to non-availability of coal.

(c) No, Sir.

Discrimination against private power companies

2488. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Ltd. (CIL) is excessively favouring the Public Sector Undertakings against private power companies;

(b) if so, the details thereof;

(c) whether the private power companies have brought this matter to the notice of the Ministry by submitting any representations;

(d) if so, the details thereof; and

(e) the measures being taken by Government to remove such discriminations against private power companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Coal India Limited (CIL) has reported that there is no discrimination *per se* between the private and Government power plants in the model Fuel Supply Agreements (FSAs) applicable for the plants commissioned/being commissioned after 31.3.2009. Considering the fact that majority stakes in both CIL and Public Sector Undertaking (PSU) power stations are controlled by the Government, certain provisions to reduce operational issues, dispute resolution, security deposit and right to termination are extended to the PSU power stations. However, there is no difference in respect of the vital clauses of FSAs, *viz.* level of supply, tenure of FSA, requirement of Power Purchase Agreement (PPA), trigger for compensation/incentives etc.

(c) and (d) Association of Power Producers (APP) have drawn attention to the distinctions made between public and private sector power companies in the provisions of model FSA.

(e) Initiatives have been taken by Coal India Limited for addressing a few of such issues raised by the Private Power Producers by taking the same to the Board meeting of the company held on 12th December, 2012.

Valuation of coal mines pension scheme

2489. SHRI PRABHAT JHA:

SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

Will the Minister of COAL be pleased to state:

(a) whether the actuary appointed for valuation of Coal Mines Pension Scheme, 1998 has submitted its report in December, 2011;

(b) if so, the details of main recommendations of the actuary;

(c) if not, the reasons for delay in submitting its report;

(d) whether Government has revised the pension of workers/officials of coal mines, as per the recommendations of the actuary;

(e) if so, the details thereof;

(f) if not, the reasons therefor; and

(g) by when the pension of workers of coalfields, particularly CIL is likely to be revised in response to the recommendations of the actuary?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Messrs Numerica who were assigned the work of assessment of liabilities and contribution rates for the Coal Mines Provident Fund Organisation have submitted a draft report on 9.7.2012.

(b) The draft report details the assets and liabilities of Coal Mines Provident Fund Organisation and has estimated the effective contribution rate as on 31st March, 2012 at 20.69% of eligible salary.

(c) Does not arise.